

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

श्री आर. एस.स्यल, उपाध्यक्ष के समक्ष

आयकर अपील सं. / ITA No. 887/PUN/2018
निर्धारण वर्ष / Assessment Year : 2009-10

Janata Sahakari Bank Ltd.,
Gandhi Chowk,
Kurudwadi,
Solapur – 413208
PAN : AAAAJ 0251F
(Appellant)

Vs. ITO, Ward-2(2),
Solapur

(Respondent)

आयकर अपील सं. / ITA No. 972/PUN/2018
निर्धारण वर्ष / Assessment Year : 2013-14

Janata Sahakari Bank Ltd.,
Gandhi Chowk,
Kurudwadi,
Solapur – 413208
PAN : AAAAJ 0251F
(Appellant)

Vs. ITO, Circle-1,
Solapur

(Respondent)

Appellant by
Respondent by

Ms. Jyoti Singh
Shri Vishwas Munde

Date of hearing 24-07-2019
Date of pronouncement 25-07-2019

आदेश / ORDER

PER R.S.SYAL, VP :

These two appeals by the assessee arise out of the separate *ex parte* orders passed by the Commissioner of Income-tax (Appeals)-7, Pune, for the assessment years 2009-10 and 2013-14 commonly dated 15-03-2018.

2. I have heard both the sides and gone through the relevant material on record. It is seen that the impugned orders were passed *ex parte qua* the assessee. The ld. AR submitted that no proper opportunity of hearing was given by the ld. CIT(A). In the given circumstances and without going into the merits of the appeals, I set-aside the impugned orders and remit the matter to the file of the ld. CIT(A) for deciding the appeals afresh as per law after allowing a reasonable opportunity of hearing to the assessee.

3. In the result, the appeals are allowed for statistical purposes.

Order pronounced in the Open Court on 25th July, 2019.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 25th July, 2019
सतीश

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-7, Pune
4. The Pr.CIT- 6, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "SMC" /
DR 'SMC', ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	24-07-2019	Sr.PS
2.	Draft placed before author	24-07-2019	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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